

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 02/Chd/2017

In the matter:

M/s Hind Motors India Ltd.Petitioner/Applicant

Present: Mr. Ajay K. Jain and Mr. Atana Mukherjee,
Advocates for petitioners.

Learned counsel for petitioner seeks time to make rectification of the index of the Paper Book and to place relevant documents at the proper places and also to remove the other defects. Learned counsel for petitioner submits that he will remove all the defects before the next date. List the matter now on 14.02.2017.

Mr. Manik Goyal, Proposed Interim Resolution Professional is not present in person. It is directed that he will continue to attend the hearing till the matter is finally disposed of.


(Justice R.P. Nagrath)
Member (Judicial)

February 09, 2017
arora

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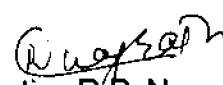
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